#### CENTRAL ADMINISTRATIVE TRIBUNAL

#### PATNA BENCH

# **CIRCUIT BENCH AT RANCHI**

# OA/051/00210/2015

Date of order:- 12.09.2018

## C O R A M

HON'BLE MR. A.K.PATTNAIK, MEMBER (JUDL.)
HON'BLE MR. PRADEEP KUMAR, MEMBER (ADMN.)

.....

Vs.

- 1. The Union of India through the Director General of Post and Information Technology, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
- 2. The Chief Postmaster General, Jharkhand Circle, Ranchi.
- 3. The Director, Postal Services, Jharkhand Circle, Ranchi.
- 4. The Senior Superintendent of Post Offices, Santhal Pargana Division, Dumka-814 101.
- 5. The Assistant Director of Postal, Jharkhand Circle, Ranchi.

.....<u>Respondents</u>.

By Advocate: - Mrs. Babita Bharti, ASC.

### O R A L (ORDER)

A.K.Pattnaik, Member (Judl.) :- Heard Shri M.A.Khan, learned counsel for the applicant and Mrs. Babita Bharti, learned Addl. Standing Counsel appearing for the respondents. After hearing them at length, the learned counsel for the applicant fairly

submitted that the applicant has filed the instant OA pin pointing the lacuna in the order dated 27.02.2015 which has been passed by the respondents in pursuance of the order passed by this Bench in OA No. 35 of 2011(R) dated 16.07.2013 without considering his comprehensive representation addressed to respondent no.3 of that OA. We do not think it will be prejudicial to either side if a direction is given to respondent no.3 afresh that if any such fresh representation is preferred by the applicant within a period of one month from today, then the respondent no.3, keeping in mind the points raised in the representation to be preferred as well as the rules governing the field and different citations to be enclosed in the said representation, shall pass a reasoned and speaking order within six weeks from the date of receipt of such representation.

On such consideration, if the applicant is found eligible for the promotion, then expeditious steps may be taken by the respondents to give him the time bound promotion as admissible to him under law with consequential benefits w.e.f. the date he has claimed promotion. Since applicant is a senior citizen, we hope and trust that the respondents will not take too much time in deciding this matter.

With the aforesaid direction, the OA stands disposed off. No costs.

Sd/(Pradeep Kumar)/M(A) (A.K.Pattnaik)/M(J)
skj